

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 06.02.2014**

The meeting No.43/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 06.02.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.42/AM-14, dated 30.01.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 30.01.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.43/AM-14 dated 06.02.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 43/84-ALC3/2013

**MEETING DATE** : 06.02.2014

1	<b>Case No.:11/33/84-ALC3/2013</b>	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00239/AM14/	RLA File :04/24/040/00166/AM14/	Lic.No/Date:0410151764 08.11.2013	Defer Date: 27.02.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is			

under examination of DIPP. It was decided to await the same and defer the case for re-listing on 27.02.2014.

2	<b>Case No.:18/39/84-ALC3/2013</b>	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00290/AM14/	RLA File :06/24/040/00024/AM14/	Lic.No/Date:0610034831 08.11.2013	Defer Date: 06.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 06.03.2014.			

3	<b>Case No.:19/39/84-ALC3/2013</b>	Party Name: SUPERHOUSE LTD.,	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00291/AM14/	RLA File :06/24/040/00023/AM14/	Lic.No/Date:0610034830 08.11.2013	Defer Date: 06.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 06.03.2014.			

4	<b>Case No.:8/39/84-ALC3/2013</b>	Party Name: CONCEPT CLOTHING	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00280/AM14/	RLA File :05/23/040/00331/AM14/	Lic.No/Date:0510371162 18.11.2013	Defer Date: 06.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 06.03.2014.			

<b>Case No.:23/39/84-ALC3/2013</b>	Party Name: GAURAV INTERNATIONAL	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00295/AM14/	RLA File :05/23/040/00333/AM14/	Lic.No/Date:0510371207 18.11.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Silk dyed woven fabric, GSM-143+/-10%, Style: OLYVIA EYELET TOP	2050 Nos.	100% Silk dyed woven fabric, GSM-143+/-10%	1722 Sq. meter
2.	Ladies Jacket made of 100% Tencel dyed woven fabric, GSM-210+/-10%, Style: WO42U01	650 Nos.	100% Tencel dyed woven fabric, GSM-210+/-10%	2113 Sq. meter
3.	Ladies Short made of 100% Cotton lace dyed knitted fabric, GSM-330+/-10%, Style: CARRIE LACE SHORT	3740 Nos.	100% Cotton lace dyed knitted fabric, GSM-330+/-10%	1122 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:4/35/84-ALC3/2013</b>	Party Name: SRI TEXTILE ERODE PRIVATE LIMITED,	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00263/AM14/	RLA File :32/21/040/00135/AM14/	Lic.No/Date:3210070026 20.11.2013	Defer Date: 06.03.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to

DC(MSME) alongwith relevant papers for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

7	<b>Case No.:2/36/84-ALC3/2013</b>	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00267/AM14/	RLA File :04/24/040/00174/AM14/	Lic.No/Date:0410152155 21.11.2013	Defer Date: 06.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 06.03.2014.			

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<b>Case No.:17/39/84-ALC3/2013</b>	Party Name: MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2013 06.02.2014	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00289/AM14/	RLA File :31/83/040/00145/AM14/	Lic.No/Date:3110061137 22.11.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Corded composite strap for industrial packing, width-13mm, 16mm, 19mm, 25mm & 32mm (Net content of Polyester yarn- 11,130 Kgs.)	22,233.600 Kgs.	High Tenacity Polyester yarn (3300 Dtex, 4400 Dtex)	11,520 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

9	Case No.:14/39/84-ALC3/2013	Party Name: MAYA EXPORTS CORPN	Meet No/Date:43/84-ALC3/2013 06.02.2014	Status: Approved									
	HQ File :01/84/050/00286/AM14/	RLA File :05/24/040/00311/AM14/	Lic.No/Date:0510372651 05.12.2013										
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style: Ninni</td><td>23,663 Nos.</td><td>60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"</td><td>47,326 Sq. meter (@ 2.00 sq. meter per piece)</td></tr> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style: Ninni	23,663 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style: Ninni	23,663 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"	47,326 Sq. meter (@ 2.00 sq. meter per piece)									

Case No.:1/43/84-ALC3/2013	Party Name: ARVIND LIMITED	Meet No/Date:43/84-ALC3/2013 06.02.2014	Status: Approved
HQ File :01/84/050/00337/AM14/	RLA File :08/24/040/00477/AM14/	Lic.No/Date:0810128523 30.01.2014	
<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details</p>			

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submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.24/AM-14 held on 19.09.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Woven fabric of synthetic staple fibre mixed mainly or solely with manmade filaments containing 72% manmade fibre & 28% manmade filament yarn	2,00,000 Kgs.	Relevant Manmade Fibre	1,58,400 Kgs.
			Relevant Manmade Filament Yarn	58,800 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## MANUAL AGENDA CASE

(11)

Case No.469	M/s Gaurav International, Gurgaon
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/187/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510352488 dated 26.04.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(12)

Case No.470	M/s Gaurav International, Gurgaon
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NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/174/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510337980 dated 31.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(13)

Case No.471	M/s Gaurav International, Gurgaon
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/173/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No.0510337410 dated 18.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(14)

Case No.472	M/s Gaurav International, Gurgaon
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/108/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510210180 dated 08.10.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

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(15)

Case No.473	M/s Richa Global Exports (P) Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/256/AM-14/DES-V
Amendment in the ITC (HS) Code against Advance Authorization No.0510368905 dated 21.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the ITC (HS) Code of export product from 61140299 to 61149090. The Committee, after deliberations agreed with the request of applicant firm and decided to amend the ITC (HS) Code of export product from 61140299 to 61149090.

(16)



Case No.474	M/s Richa Global Exports (P) Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/218/AM-14/DES-V
Amendment in the ITC (HS) Code against Advance Authorization No.0510368506 dated 15.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the ITC (HS) Code of export product from 61040202 to 61044990. The Committee, after deliberations agreed with the request of applicant firm and decided to amend the ITC (HS) Code of export product from 61040202 to 61044990.

(17)

Case No.475	M/s Richa Global Exports (P) Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/257/AM-14/DES-V
Amendment in the ITC (HS) Code against Advance Authorization No.0510370452 dated 07.11.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the ITC (HS) Code of export product from 62110299 to 62114990. The Committee, after deliberations agreed with the request of applicant firm and decided to amend the ITC (HS) Code of export product from 62110299 to 62114990.

(18)

Case No.476	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/126/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated 17.07.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/108/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed woven	1850 Nos.	100% Cotton yarn dyed woven fabric, GSM-110+/-	3.40 Sq. meter per



fabric, GSM-110+/-10%, Style No.78434211-C		10%, width-58"	piece
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.477	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/123/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/109/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 73% Cotton 27% Silk woven fabric, GSM-50+/- 10%, Style No.33R133Y250	200 Nos.	73% Cotton 27% Silk woven fabric, GSM-50+/- 10%, width-54"	6.51 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.478	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/122/AM-14/DES-V

Fixation of input output norms against Annual Advance Authorization No.0510314446 dated 13.01.2012.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/110/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt (Half Sleeve) made of Shell:100% Cotton yarn dyed woven fabric, GSM-105+/-10% & Trims: 100% Cotton yarn dyed woven fabric, GSM-128+/-10%, Style No.41S9056	8150 Nos.	100% Cotton yarn dyed woven fabric, GSM-105+/-10%, width-56"	2.29 Sq. meter per piece
			100% Cotton yarn dyed woven fabric, GSM-128+/-10%, width-60"	0.18 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.479	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/124/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/111/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls' Dress made of Shell:100% Polyester woven fabric, GSM-21+/-10%, Style No.883716 & 879112	4500 Nos.	100% Polyester woven fabric, GSM-21+/-10%, width-58"	4.61 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.480	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/120/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/113/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cushion cover size-45 cms X 45 cms front made of 82% Rayon 18% Silk velvet dyed woven fabric, GSM-180+/-10%, Style: Romantic Silk Rayon Velvet Cushion	1250 Nos.	82% Rayon 18% Silk velvet dyed woven fabric, GSM-180+/-10%, width-44"	0.29 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.481	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/121/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated 17.07.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/112/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt (Full Sleeve) made of Shell:100% Cotton yarn dyed woven fabric, GSM-106+/-10%, Style No.78434201-C	2050 Nos.	100% Cotton yarn dyed woven fabric, GSM-106+/-10%, width-58"	3.40 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.482	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/150/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated 17.07.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(25)

Case No.483	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/151/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510336494 dated 04.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(26)

Case No.484	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/152/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(27)

Case No.485	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/153/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510359866 dated 16.07.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(28)

Case No.486	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/154/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated	

13.01.2012.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(29)

Case No.487	M/s Magsons Exports, New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/063/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510355234 dated 24.05.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of front 100% Polyester printed fabric , GSM-68+/-10% and back made of 100% Polyester solid dyed fabric, GSM-68+/-10%, (Style No.5831)	44,015 Nos.	100% Polyester printed woven fabric, GSM-68+/-10%, width-56"	32,140 Sq. meter
			100% Polyester solid dyed woven fabric, GSM-68+/-10%, width-56"	23,508 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.488	M/s Loyal Textiles Mills Ltd., Kovilpatti, Tamil Nadu
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/261/AM-10/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization Nos.3510029331 dated 02.03.2010, 3510030915 dated 14.07.2010, 3510035256 dated 26.08.2011 and 3510035275 dated 26.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and examined the report of the O/o the Textile Commissioner, Mumbai on the representation of the applicant firm for enhancement of input output norms for export of technical fabric and garments with flame retardant finish. The Committee, after deliberations decided to re-consider the proposals of applicant firm ratified after 27.12.2011 keeping in view the report of the Textile Commissioner, Mumbai. However, the value limitation for respective Advance Authorizations will remain unchanged.

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